

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.303**  
IA-1228/2023  
In  
IB-1185(ND)/2019

**IN THE MATTER OF:**

M/s. Oswal Minerals Ltd.

.....APPLICANT/PETITIONER

**Vs.**

M/s. Satellite Cabels Pvt. Ltd.

....RESPONDENT

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 09.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Erstwhile IRP : Mr. Vishal Ganda, Adv., Ms. Tanya Hasija, Advs.

For the CoC : Mr. Abhindra Maheshwari, Advocate.

**ORDER**

**IA-1228/2023:-**

This application has been filed by the Sole CoC Member (Bank of Baroda) to appoint Mr. Abhimanyu Mittal having Registration No. IBBI/IPA-001/IP-P01870/2019-2020/12893 in place of Mr. Santanu Kumar Samanta who was appointed by this Tribunal vide order dated 03.01.2023 initiating the CIRP against the Corporate Debtor.

Pursuant to the order dated 02.03.2023, the Applicant has filed a copy of the resolution passed by this Tribunal and voting result by way of an affidavit on 06.03.2023. Mr. Vishal Ganda, Learned Counsel appearing for the Erstwhile IRP has submitted that there is no objection for appointing Mr. Abhimanyu Mittal as the RP in place of Erstwhile IRP Mr. Santanu Kumar Samanta. Mr. Vishal Ganda, submitted that the Applicant may be permitted to pay the CIRP cost incurred by the Erstwhile IRP and the fees of IRP.

We direct the Applicant to pay all outstanding dues towards CIRP cost as well as fees of Erstwhile IRP within two weeks.

**IA allowed.**

**-SD-**

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

*Shammy*  
09.03.2023

**-SD-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**